

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20743/2021

(Arising out of impugned final judgment and order dated 25-11-2021 in DBCWP No. 2109/2021 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

DEVESH SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([HEARD BY : HON. ANIRUDDHA BOSE and HON. SUDHANSHU DHULIA, JJ.].....FOR ADMISSION and I.R. and IA No.165065/2021-EXEMPTION FROM FILING O.T.

IA No. 165065/2021 - EXEMPTION FROM FILING O.T.
IA No. 173945/2022 - EXEMPTION FROM FILING O.T.
IA No. 25987/2022 - EXEMPTION FROM FILING O.T.
IA No. 151468/2022 - INTERVENTION APPLICATION
IA No. 152776/2022 - INTERVENTION/IMPLEADMENT
IA No. 196379/2022 - INTERVENTION/IMPLEADMENT
IA No. 152181/2022 - INTERVENTION/IMPLEADMENT
IA No. 152172/2022 - INTERVENTION/IMPLEADMENT
IA No. 173943/2022 - INTERVENTION/IMPLEADMENT
IA No. 152162/2022 - INTERVENTION/IMPLEADMENT
IA No. 173940/2022 - INTERVENTION/IMPLEADMENT
IA No. 152156/2022 - INTERVENTION/IMPLEADMENT
IA No. 173936/2022 - INTERVENTION/IMPLEADMENT
IA No. 173922/2022 - INTERVENTION/IMPLEADMENT
IA No. 196983/2022 - INTERVENTION/IMPLEADMENT
IA No. 170536/2022 - INTERVENTION/IMPLEADMENT
IA No. 196976/2022 - INTERVENTION/IMPLEADMENT
IA No. 164702/2022 - INTERVENTION/IMPLEADMENT
IA No. 196962/2022 - INTERVENTION/IMPLEADMENT
IA No. 16280/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 2061/2022 (XV)
(IA No. 33921/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 61542/2022 - EXEMPTION FROM FILING O.T.
IA No. 33922/2022 - EXEMPTION FROM FILING O.T.
IA No. 25804/2022 - EXEMPTION FROM FILING O.T.
IA No. 25803/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 61541/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 2069/2022 (XV)

**SLP(C) No. 2578-2591/2022 (XV)
(IA 23827/2022- FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA 23828/2022 -FOR EXEMPTION FROM FILING O.T.)**

**SLP(C) No. 3222/2022 (XV)
(IA 26377/2022-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)**

**Diary No(s). 5464/2022 (XV)
(IA 32078/2022 -FOR EXEMPTION FROM PAYING COURT FEE
IA 32079/2022 -FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..)
IA 32080/2022 -FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT ON
IA 32081/2022-FOR EXEMPTION FROM FILING O.T.)**

**W.P.(C) No. 137/2022 (X)
(IA No. 173757/2022 - EXEMPTION FROM FILING O.T.
IA No. 29759/2022 - EXEMPTION FROM FILING O.T.
IA No. 173755/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 29758/2022 - STAY APPLICATION)**

**Diary No(s). 7368/2022 (XV)
(IA No. 43664/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 43665/2022 - EXEMPTION FROM FILING O.T.
IA No. 43662/2022 - EXEMPTION FROM PAYING COURT FEE
IA No. 43661/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))**

**SLP(C) No. 15118-15150/2022 (XV)
(FOR ADMISSION and IA No.63007/2022-PERMISSION TO FILE PETITION
(SLP/TP/WP/..))**

**Diary No(s). 12813/2022 (XV)
(IA No. 91314/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 91315/2022 - EXEMPTION FROM FILING O.T.
IA No. 91313/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))**

**W.P.(C) No. 355/2022 (X)
(IA No. 72104/2022 - CLARIFICATION/DIRECTION
IA No. 72106/2022 - EXEMPTION FROM FILING O.T.)**

Diary No(s). 21388/2022 (XV)
(IA No. 114241/2022 - CONDONATION OF DELAY IN FILING
IA No. 114242/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 114243/2022 - EXEMPTION FROM FILING O.T.
IA No. 114240/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

SLP(C) No. 21308-21309/2022 (XVI)
(FOR ADMISSION and I.R.
IA No.147791/2022-CONDONATION OF DELAY IN FILING
IA No.147792/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

W.P.(C) No. 881/2022 (X)
(IA No. 151832/2022 - EXEMPTION FROM FILING O.T.
IA No. 153267/2022 - INTERVENTION/IMPLEADMENT
IA No. 151830/2022 - STAY APPLICATION)

SLP(C) No. 22923/2022 (XVI)
(IA No. 195013/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 11-08-2023 These matters were called on for pronouncement of
judgment today.

For Parties

Mr. Anuj Bhandari, AOR
Mrs. Disha Bhandari, Adv.
Mrs. Anjali Doshi, Adv.
Mrs. Rajat Gupta, Adv.
Mr. Gaurav Jain, Adv.

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Mr. Aakarsh, Adv.
Ms. Shivangi, Adv.
Mr. Hassan Zubair Waris, Adv.
Mr. Shivangi, Adv.
Mr. Abhishek Amritanshu, Adv.

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Mr. Shailendra Kumar Tiwary, Adv.
Mr. Chandan Kumar, Adv.
Mr. Sarbendra Kumar, Adv.
Mr. Rakesh Ranjan, Adv.
Ms. Jaya Kumari, Adv.
Ms. Anita Pandey, Adv.
Mr. Hem Kumar Singh, Adv.
Ms. Neelam Chand, Adv.
Mr. Keshav Choudhary, Adv.
Mr. Santosh Kumar Tripathi, AOR

Ms. Manisha T. Karia, AOR
Ms. Nidhi Nagpal, Adv.
Mr. Adarsh Kumar, Adv.
Mr. Aditya Kesar, Adv.
Mr. Rohan Trivedi, Adv.

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Mr. Amit Singh Rathore, Adv.
Mr. Jay Prakash, Adv.
Mr. Pradeep Kumar Malakar, Adv.
Mr. Tribhuvan Singh Rajput, Adv.
Mr. Prawal Mishra, Adv.

Mr. Puneet Jain, Adv.
Ms. Christi Jain, AOR
Mr. Vigyan Shah, Adv.
Mr. Kamlesh Sharma, Adv.
Mr. Akshit Gupta, Adv.
Mr. Harendra Neel, Adv.
Mr. Pukhraj Chawla, Adv.
Mr. Yash Joshi, Adv.
Mr. Sarah Sharma, Adv.
Ms. Pragya Seth, Adv.
Mr. Pulkit Bhardwaj, Adv.
Mr. Umang Mehta, Adv.
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Ms. Sarah Sharma, Adv.
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Mr. Shashwat Mehra, Adv.
Mr. Arpit Parkash, Adv.

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Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

Ms. Astha Sharma, AOR
Mr. Srisatya Mohanty, Adv.
Ms. Anju Thomas, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
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Mr. Kumar Gaurav, Adv.
Mr. Aman Rastogi, Adv.
Mr. Sanjay Rastogi, AOR

Mr. Ashish Batra, AOR

Mr. Akshat Srivastava, AOR

Mr. Dibyadyuti Banerjee, Adv.
Ms. Sumedha Halder, Adv.
Mr. Rohit Jaiswal, Adv.
Mr. Umang Gupta, Adv.
Mr. Abhijit Sengupta, AOR

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Aniruddha Bose and His Lordship.

Permission to file petition in Dy. No.5464/2022, Dy. No.7368/2022, Dy. No.12813/2022, Dy. No.21388/2022 are allowed.

Delay condoned.

Leave granted.

The civil appeals are dismissed and the Writ Petitions are disposed of in terms of the signed reportable judgment.

Pending applications including the applications for intervention/impleadment are disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(signed reportable judgment is placed on the file)

(POONAM VAID)
COURT MASTER